

WEDNESDAY, THE 15TH DAY OF JULY 2026

WP(PIL) No. 12 of 2026

R.S. SASIKUMAR

VS

STATE OF KERALA & OTHERS

ADVS FOR PETITIONER/S:

SMT.NISHA GEORGE, SRI.GEORGE POONTHOTTAM (SR.),
SMT.AKSHARA RAJU

ADVS FOR RESPONDENT/S:

GOVERNMENT PLEADER, SRI.K.JAYAKUMAR (SR.), SHRI.THOMAS
ABRAHAM, SC, UNIVERSITY OF KERALA, SHRI.SUMAN
CHAKRAVARTHY, SC, THIRUVANANTHAPURAM CORPORATION,
SHRI.C.E.UNNIKRISHNAN SPL. G.P TO A.G, SRI.G.BIJU,
SHRI.S.JAYAPRAKASH (MADAVOOR), SHRI.AMBADI MURALI,
SHRI.M.RAJAGOPALAN NAIR

Soumen Sen, C.J. & Syam Kumar V.M., J.

W.P.(PIL) No.12 of 2026

Dated this the 15th day of July, 2026

Appearance:

For the Petitioner : Mr.George Poonthottam (Sr.)
instructed by Ms.Nisha George

For the Respondents : Ms.Girija Gopal for R3 and R4
Ms.O.A.Nuriya, Sr.G.P.
Mr.K.Jayakumar (Sr.) instructed
by Mr.M.Rajagopalan Nair for R5
and R6

ORDER

Soumen Sen, C.J.

The learned counsel for respondents 3 and 4 has prayed for three weeks' time to place before this Court the decision of the Syndicate.

2. The learned Counsel for respondent Nos. 5 and 6 has submitted that the affidavit filed by them contains certain defects and has prayed for two weeks' time to cure the same.

3. The time for respondent Nos. 5 and 6 to file the affidavit is peremptorily extended by two weeks from the date. A copy of the affidavit shall be served in advance upon

the learned counsel appearing for the other parties.

4. The matter stands adjourned to 5th August 2026.

5. A report in the form of an affidavit disclosing the decision of the Syndicate shall be placed before this Court by the adjourned date, upon prior service on the learned counsel appearing for the other parties.

Sd/-
Soumen Sen
Chief Justice

Sd/-
Syam Kumar V.M.
Judge

ds 15.07.2026